

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No.411/2025**

IN THE MATTER OF:

Inderjeet

.....Applicant

Versus

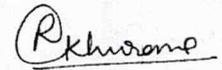
State of Haryana & Ors.

.....Respondent

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**Filed
Through**



Rahul Khurana, Advocate
A-174, 2nd Floor, Defence Colony
New Delhi, 09811894060
rkhuranalegal@gmail.com

Date:06/01/2026

Final Report of the Joint Committee in the matter of Original Application No. 411 of 2025; Indrajeet Versus State of Haryana & Ors.

1.0. Background and the Orders of Hon'ble National Green Tribunal:

The matter is related to a letter petition sent by Mr. Indrajeet petition to this Tribunal, which has been treated and registered as O.A. No. 411/2025.

It is alleged in the compliant letter that chemical laden water is being released through drain and two large iron pipes. into the drain No. 02 from the 2 G Ethanol Plant of Indian Oil Corporation Limited. It is also mentioned that the water of Drain No.2 goes directly into the Yamuna river. The villagers living around Sanoli have been demanding the government to build a Triveni Ghat on the Yamuna river for a long time. If the refinery administration continues to act arbitrarily, it will be a direct blow to the religious faith of the people.

Hon'ble National Green Tribunal in its order dated September 01, 2025 (**Annexure-1**), which was uploaded on the website on September 23, 2025 has observed and directed as under:

***Para 03:** Prima facie the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.*

***Para 05:** In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, HSPCB and DM, Panipat and direct the same to meet within two weeks, **undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action.** The HSPCB will be the nodal agency for coordination and compliance.*

***Para 06:** Report of the Joint Committee may be filed within one month.*

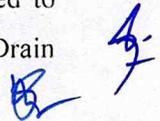
In compliance of Hon'ble NGT orders dated 01/09/2025, the joint committee submitted a status report on 04/10/2025 (**Annexure-2**) with a prayer to grant 04 week time to verify the factual position, which was allowed by the Hon'ble NGT in order dated 06/10/2025 (**Annexure-3**).

2.0. Compliance of the Orders of Hon'ble NGT by the Joint Committee:

2.1. 1st Site visit of the Joint Committee and the findings of the Joint Committee:

- i. During earlier site visit of the Joint Committee on 03/10/2025, the complainant identified following two discharge points into the Drain No. 2 leading to River Yamuna, which were visited and reported by the Joint Committee in its status report dated 04/10/2025:
 - Rain/Storm water drain adjacent to the boundary wall of 2G Ethanol Plant, leading to Drain No. 2.
 - Two MS Pipes opposite the 2G Ethanol Plant on the other side of the road, leading to Drain No. 2.
- ii. It was informed by the representatives of the 2G Ethanol Plant that they have obtained permission to discharge storm water from the Office of Executive Engineer, Panipat Water Services Division, Gohana Road, Binjhol, Panipat.
- iii. Regarding the two MS pipes connected to Drain No. 2 from the 2G Ethanol Plant, the representatives of 2G Ethanol Plant informed that these were originally installed for discharging hydrotesting water during tank installation and now have been sealed at the outlet.
- iv. The Joint Committee during visit to 2G Ethanol Plant observed that wastewater leaching from sludge dumped for sun drying at various sections (as informed by the project proponent) was entering the stormwater drains. The representatives of the project proponent informed that this wastewater is treated in the effluent treatment plant and recycled.
- v. The Project Proponent was asked to provide i) drainage map, flow chart of process and ETPs alongwith details of the recycling points of treated waste water, iii) Half yearly compliance reports of conditions of Environmental Clearance besides other details to verify the compliance of CTO & EC Conditions and also to validate if the plant is operating on ZLD condition and also to understand and verify the method used to separate rainwater from wastewater in the same drain before its discharge into Drain No. 2.



- vi. The project proponent provided information asked by the Joint Committee on 17/10/2025, 26/12/2025 and 05/01/2026.

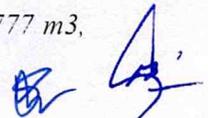
2.2. 2nd Site Visit of the Joint Committee and the findings of the Joint Committee:

The Joint Committee re-visited the site on 26/12/2025 and the following observations were made by the Joint Committee:

- i. The unit M/s 2G Ethanol Plant, IOCL, Panipat is engaged in the manufacturing of Fuel Grade Ethanol from Stubble/Rice Straw involving Enzymatic Hydrolysis, Fermentation and Distillation with capacity of 100 KLPD. The Unit has obtained Environmental Clearance (EC) from Ministry of Environment, Forest and Climate change (MoEF&CC). Copy of Process Chart and EC are attached as **Annexure-4 & 5**.
- ii. *It was informed by the representative of the PP that at present, **the plant is operating at less than 50% capacity.***
- iii. As per conditions of the Environmental Clearance granted to the Unit:
- Effluent of 1000 m³/day will be treated in Effluent Treatment Plant. Treated water will be reused in the plant. There will be no discharge of treated/untreated waste water from the Unit and thus ensuring Zero Liquid Discharge.
 - Sludge Management Plan shall be formulated and ensured.
 - The Company shall harvest rainwater from the roof tops of the buildings and **storm water drains to recharge the ground water** and utilize the same for different industrial operations within the plant.
- iv. The unit M/s 2G Ethanol Plant, IOCL, Panipat has obtained CTE from the Board vide No. HSPCB/Consent/:313105620PITCTE5730036 dated 10/01/2020 (**Annexure-6**) and thereafter CTO vide No. HSPCB/Consent/:313105622PITCTO24423185 dated 21/07/2022 which is valid upto 30/09/2026 (**Annexure-7**). As per conditions of CTO:
- *The Unit is required to recycle and reuse the trade effluent after treatment in ETP and MEE.*



- *That the unit has shown 2350 KLD of Storm Water in case of heavy rain discharge in to Drain no.2 for which unit will obtain prior permission from Irrigation and Water Resource Department.*
- v. The unit has obtained Authorization under Hazardous Waste Management Rules, 2016 vide No.: HWM/PIT/2023/32568824 dated 07/02/2023 (**Annexure-8**) which is valid upto 30/09/2026.
- vi. Unit has provided Process Condensate Treatment Plant (PCTP) of capacity 60 m³/hr i.e. 60 x 24 : 1440 m³/day, for treatment of process condensate generating from the process. The PCTP reject water is reused in evaporation feed tank. As per Log book of PCTP plant shared by the Unit for the period from 01/7/2024, the Unit is treating rain/storm water, Process Condensate and ETP Reject in PCTP Plant at the rate of around 40 m³/h (**Annexure-9**)
- vii. That 2G Ethanol Plant, IOCL, Panipat had obtained permission to discharge storm water (Rain Water) from the Office of Executive Engineer, Panipat Water Services Division, Panipat (**Annexure-10**).
- viii. It was observed by the Joint Committee that:
- a. *That the storm water drains shown by the Unit inside the premises also carry trade effluent from various sections and the leachate from the sludge stored within the plant for sludge drying.*
 - b. *The Unit has provided pits for collecting the waste water/leakages from different sections of the plant but the presence of coloured water in the storm water drains indicate that the pits/mechanism provided is not adequate.*
 - c. *There are no segregation of storm water drains and process waste water drains. The same drains are carrying both the storm water and waste water , leading to contamination of storm water.*
 - d. *As per present mechanism followed by the unit, the waste water and the storm water through the common drain are collected in a collection tank of capacity 777 m³,*



which is transferred to Process Condensate Treatment Plant (PCTP) of capacity 60 m³/hr (1440 m³/day).

- e. There is also a provision made for discharge of untreated waste water and contaminated storm water from the collection tank into the Drain No. 2, which leads to River Yamuna through pump. It was observed that the pipe-line used to pump the untreated water into the drain No 2 has been temporarily disconnected but it may be connected any time without any effort, if required (Photograph attached in **Annexure-11**).
- f. It was informed by the Complainant that the Unit has stopped discharging the waste water into the Drain No. 2 after the intervention of Hon'ble NGT.
- g. However, as per present mechanism, if the storm water is to discharged, it is to be discharged from the aforementioned collection tank only, which contains untreated water and contaminated storm water. Under this condition, the Unit can not be termed as a Zero Liquid Discharge, as mandated in the Environmental Clearance granted by MoEF&CC and Consent to Operate (CTO) granted by HSPCB.
- h. The capacity of Process Condensate Treatment Plant (PCTP) is 60 m³/hr (1440 m³/day), which is just adequate to take care of process condensate of the Unit operating at Full Capacity. This PCTP Plant has been shown to be used for treatment of storm water, as well, by the Unit. The storm water quantity shown in the CTP during heavy rains is 2350 KLD and when this is combined with process condensate generated at full capacity of the Unit @ 60 m³/h or 1440 m³/day will become 2350 + 1440 = 3790 m³/day. This volume of 3790 m³/day cannot be accommodated either in the existing 770 m³ collection tank or treated by the PCTP with a capacity of 1440 m³/day. Consequently, during the rainy season, the unit has no option but to discharge untreated wastewater and contaminated stormwater into Drain No. 2, which ultimately leads to the River Yamuna.
- i. The unit has neither prepared nor implemented a Sludge Management Plan as mandated in the Environmental Clearance granted by MoEF&CC. The leachate from sludge dumped for sun drying at various locations within the premises was observed entering into stormwater drains and open channels. However, it was



observed that the Unit has provided concrete flooring at several locations where sludge was found dumped during the first visit of the Joint Committee.

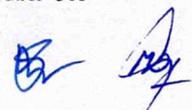
3.0. Suggestions for Remedial Action:

The Joint Committee was directed by Hon'ble NGT to submit suggestions for the appropriate remedial action. The following suggestions are being made by the Joint Committee:

- i. The arrangement for discharging untreated wastewater from the collection tank into Drain No. 2, which leads to the River Yamuna, should be permanently dismantled.*
- ii. The Unit should provide separate storm water drains before the next raining season to ensure the waste water is not mixed into the storm water and discharged into the Drain No. 2. The permission obtained for discharge of storm water into Drain No. 2 from Executive Engineer, Panipat Water Services Division, Panipat, should not be misused for discharging untreated waste water and/or contaminated storm water.*
- iii. The Unit shall prepare a Sludge Management Plan as mandated in the Environmental Clearance; get it approved from the HSPCB and implement it in a time bound manner.*
- iv. As per conditions of the Environmental Clearance granted by MoEF&CC, the Company shall harvest rainwater from storm water drains to recharge the ground water. Looking into the condition of storm water drains maintained by the Unit, it is suggested that the Unit should not be allowed to use the storm water drains for recharging the ground water.*
- v. The HSPCB shall ensure that the Unit operates only on Zero Liquid Discharge (ZLD) basis by issuing directions and regular monitoring considering the observations/findings of the Joint Committee with HSPCB as the Nodal Agency.*
- vi. A detailed remediation plan should be prepared and implemented in a time bound matter after conducting an audit of the Unit, to ensure that ground water and surface water is not affected due to operation of the Unit.*

4.0. Submission of the Joint Committee:

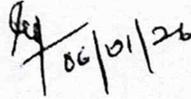
The above Final Report of the Joint Committee is being submitted for consideration of Hon'ble National Green Tribunal.



The Joint Committee shall abide by further order of Hon'ble NGT in this matter.



Er. Kuldeep Kumar
AEE, HSPCB, Panipat


06/01/26

Dr. Narender Sharma
Regional Director, CPCB, RD, Chandigarh


06/01/26

Shri Mandeep Kumar, HCS
SDM, Panipat, Representative
of DM Panipat

Date: January 05, 2026

Item No. 01

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 411/2025

Indrajeet

Versus

Applicant

State of Haryana & Ors.

Respondents

Date of hearing: 01.09.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the applicant.

ORDER

1. Mr. Indrajeet has sent the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 411/2025.
2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

"Subject: - Complaint letter regarding Panipat Refinery, Indian Oil Corporation Limited, which has a unit of 2G Ethanol Plant of the refinery, by which every day through drain and two large iron pipes chemical-laden water is being released into Drain No. 2.

Sir,

It is my humble request that I am Indrajit son of Shri Jile Singh, resident of village Dadlana, district Panipat, Haryana. Sir, there is a unit of 2G ethanol plant of Indian Oil Corporation Limited, Panipat Refinery, of which all the dirty chemical-laden disposal water of 2G ethanol plant is being deliberately released through a drain and two big iron pipes every day in Drain No. 2. It is being openly poured into Drain No. 2 by making a drain along the wall of the plant. In this,

chemical-laden water is also being released in Drain No. 2 by installing two underground big iron pipes.

Sir, the canal department releases surplus water from time to time in this drain no. 2 which is consumed by cows, buffaloes and other animals. The helpless animals quench their thirst with water during the summer season. If any lactating buffalo or cow drinks this chemical-laden water, then that animal can even die.

Sir, water containing chemicals can also enter the human body through animal milk. Due to which dangerous chemicals will enter the body of the new generation children. Due to long term exposure to these, children will develop congenital diseases, cancer, lungs and breathing related dangerous diseases. Due to which people will remain ill every day.

Sir, the DGM of the civil department of Panipat Refinery everyday releases dirty water containing chemicals into the drain with the intention of killing people, due to which there is a danger of human and animal loss.

Sir, the water of Drain No.2 goes directly into the Yamuna river. The villagers living around Sanoli have been demanding the government to build a Triveni Ghat on the Yamuna river for a long time. If the refinery administration continues to act arbitrarily, it will be a direct blow to the religious faith of the people.

(1) Sir, attached are the photographs of 2G plant and photocopies of chemical-laden water and drain.

Sir, you are requested to please take appropriate action on the above mentioned subject and ban this 2G plant.”

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Haryana through Additional Chief Secretary, Environment, Forest and Wild Life Department, Government of Haryana, (2) District Magistrate, Panipat (3) Haryana State Pollution Control Board through its Member Secretary (4) Project Proponent- Panipat Refinery, IOCL, through its DGM who stand impleaded as respondents No. 1 to 4. The Registry is directed to prepare and attach

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BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 411/2025

In the matter of:

Indrajeet

.....Applicant

Versus

State of Haryana & Ors.

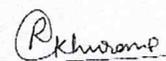
.....Respondent

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Filed

Through



Rahul Khurana, Advocate
A-174A, 2nd Floor, Defence Colony
New Delhi-24
09811894060
rkhuranalegal@gmail.com

Date: 04.10.2025

Status Report in the matter of Original Application No. 411 of 2025; Indrajeet Versus State of Haryana & Ors.

1.0. Background and the Orders of Hon'ble National Green Tribunal:

The matter is related to a letter petition sent by Mr. Indrajeet petition to this Tribunal, which has been treated and registered as O.A. No. 411/2025.

It is alleged in the compliant letter that chemical laden water is being released through drain and two large iron pipes. into the drain No. 02 from the 2 G Ethanol Plant of Indian Oil Corporation Limited. It is also mentioned that the water of Drain No.2 goes directly into the Yamuna river. The villagers living around Sanoli have been demanding the government to build a Triveni Ghat on the Yamuna river for a long time. If the refinery administration continues to act arbitrarily, it will be a direct blow to the religious faith of the people.

Hon'ble National Green Tribunal in its order dated September 01, 2025, which was uploaded on the website on September 23, 2025 (**Annexure-1**) has observed and directed as under:

Para 03: Prima facie the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

*Para 05: In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, HSPCB and DM, Panipat and direct the same to meet within two weeks, **undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action.** The HSPCB will be the nodal agency for coordination and compliance.*

Para 06: Report of the Joint Committee may be filed within one month.

2.0. Status of the compliance of the Orders of Hon'ble National Green Tribunal:

A Joint Committee comprising of : Er. Kuldeep Kumar, AEE, HSPCB, Regional Office, Panipat; Dr. Narender Sharma, Scientist 'F', CPCB Regional Directorate, Chandigarh and Shri Mandeep Kumar, HCS, SDM, Panipat as a representative of DM, Panipat was constituted.

The Joint Committee visited the site on 03/10/2025. The representatives of the Project Proponent and the complainant were also associated during the inspection outside the premises at Drain No. 2 to identify the drain and two iron pipes, alleged to be used for discharging

chemical laden water. The attendance sheet is attached as **Annexure-2**. The Joint Committee also visited the 2 G Ethanol Plant of IOCL. The following preliminary observations were made by the Joint Committee:

1. The complainant identified two discharge points:
 - Rain/Storm water drain adjacent to the boundary wall of 2G Ethanol Plant, leading to Drain No. 2 (**Photograph 1 of Annexure-3**).
 - Two MS Pipes opposite the 2G Ethanol Plant on the other side of the road, leading to Drain No. 2 (**Photograph 2 of Annexure-3**).
2. The complainant informed that following his complaint on the CM Window Portal and before the Hon'ble NGT, the 2G Ethanol Plant stopped discharging wastewater into Drain No. 2.
3. It was informed by the representatives of the 2G Ethanol Plant that they have obtained permission to discharge storm water from the Office of Executive Engineer, Panipat Water Services Division, Gohana Road, Binjhol, Panipat (**Annexure-4**).
4. Regarding the two MS pipes connected to Drain No. 2 from the 2G Ethanol Plant, the representatives of 2G Ethanol Plant informed that these were originally installed for discharging hydrotesting water during tank installation and now have been sealed at the outlet. However, the Joint Committee could not verify this due to lack of safe access to the discharge point in the Drain No. 2. The Joint Committee also needs to verify whether these pipes are still connected to the tanks within the plant.
5. The Joint Committee during visit to 2G Ethanol Plant observed that wastewater leaching from sludge dumped for sun drying at various sections (as informed by the project proponent) was entering the stormwater drains (**Photographs 3–6 of Annexure-3**). The representatives of the project proponent informed that this wastewater is treated in the effluent treatment plant and recycled. However, the Joint Committee still needs to understand and verify the method used to separate rainwater from wastewater in the same drain before its discharge into Drain No. 2.
6. The Joint Committee has asked the Project Proponent to provide i) drainage map, flow chart of process and ETPs alongwith details of the recycling points of treated waste water, iii) Half yearly compliance reports of conditions of Environmental Clearance besides other details to verify the compliance of CTO & EC Conditions and also to validate if the plant is operating on ZLD condition. The details asked from the project proponent are awaited.

3.0. Submission of the Joint Committee:

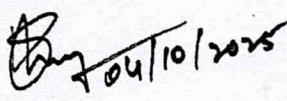
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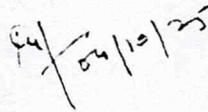
It is humbly submitted that:

- i) The Joint Committee has visited the site by associating the Complainant and the representatives of the project proponent.
- ii) The details asked by the Joint Committee during site visit from the Project Proponent are awaited.
- iii) The Joint Committee will be required to revisit the site after receipt of the information asked from the project proponent to verify the facts.

Therefore, in view of the above, it is humbly prayed for the grant of 04 weeks' time for verifying the factual position and submit the factual report alongwith suggestive remediation action.

The Joint Committee shall abide by further order of Hon'ble NGT in this matter.


Er. Kuldeep Kumar
AEE, HSPCB, Panipat


Dr. Narender Sharma
Scientist 'F' CPCB, RD, Chandigarh


Shri Mandeep Kumar, HCS
SDM, Panipat

Date: October 04, 2025

Item No. 01

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 411/2025

Indrajeet

Versus

Applicant

State of Haryana & Ors.

Respondents

Date of hearing: 01.09.2025

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HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the applicant.

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2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

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chemical-laden water is also being released in Drain No. 2 by installing two underground big iron pipes.

Sir, the canal department releases surplus water from time to time in this drain no. 2 which is consumed by cows, buffaloes and other animals. The helpless animals quench their thirst with water during the summer season. If any lactating buffalo or cow drinks this chemical-laden water, then that animal can even die.

Sir, water containing chemicals can also enter the human body through animal milk. Due to which dangerous chemicals will enter the body of the new generation children. Due to long term exposure to these, children will develop congenital diseases, cancer, lungs and breathing related dangerous diseases. Due to which people will remain ill every day.

Sir, the DGM of the civil department of Panipat Refinery everyday releases dirty water containing chemicals into the drain with the intention of killing people, due to which there is a danger of human and animal loss.

Sir, the water of Drain No.2 goes directly into the Yamuna river. The villagers living around Sanoli have been demanding the government to build a Triveni Ghat on the Yamuna river for a long time. If the refinery administration continues to act arbitrarily, it will be a direct blow to the religious faith of the people.

(1) Sir, attached are the photographs of 2G plant and photocopies of chemical-laden water and drain.

Sir, you are requested to please take appropriate action on the above mentioned subject and ban this 2G plant."

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Haryana through Additional Chief Secretary, Environment, Forest and Wild Life Department, Government of Haryana, (2) District Magistrate, Panipat (3) Haryana State Pollution Control Board through its Member Secretary (4) Project Proponent- Panipat Refinery, IOCL, through its DGM who stand impleaded as respondents No. 1 to 4. The Registry is directed to prepare and attach

memo of parties to the application and issue notices to respondents No. 1 to 4 requiring them to file their reply/response within two months.

5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of CPCB, HSPCB and DM, Panipat and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The HSPCB will be the nodal agency for coordination and compliance.

6. Report of the Joint Committee may be filed within one month.

7. List on 06.10.2025 for further consideration.

8. A copy of this order may be sent to Member Secretary, CPCB, Member Secretary, HSPCB and District Magistrate, Panipat by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

September 01st, 2025
Original Application No. 411/2025
M

Annexure-2

Attendance Sheet

Site visit of joint committee on 03/10/2025 at 11:00 AM, in the matter of O.A. No.411 of 2025 Indrajiet Vs. State of Haryana & Ors.

Time:- 11:00 AM

Date:- 03/10/2025

Sr. No.	Name of Officer	Organization	Contact No.	E-mail ID	Signature
1.	Mandeep Kumar NCS	SCM, Panipat	701588288	—	
2.	Dr. Narender Sharma	CPCB, AG, Chd	981400037		
3.	Kuldeep Singh	HSPCB	9069000071	hspcbopro@pro 1.com	
4.	Indrajeet	Complainant	8813801700	1700 Indrajeet @gmail.com	
5.	Rushmi Chaudhary	IOC Production	9996002355	chaudhary @indianoil.in	
6.	VIKAS Kr	IOCL Production	9777371407	VKUMAR @INDIANOIL .IN	
7.	Dharmendra Kr	IOCL	91270405 01	Dharmendra @indianoil .in	
8.	Jayant Kumar	IOCL	987371103	Jayant @indianoil.in	
9.					
10.					

Anneure-3

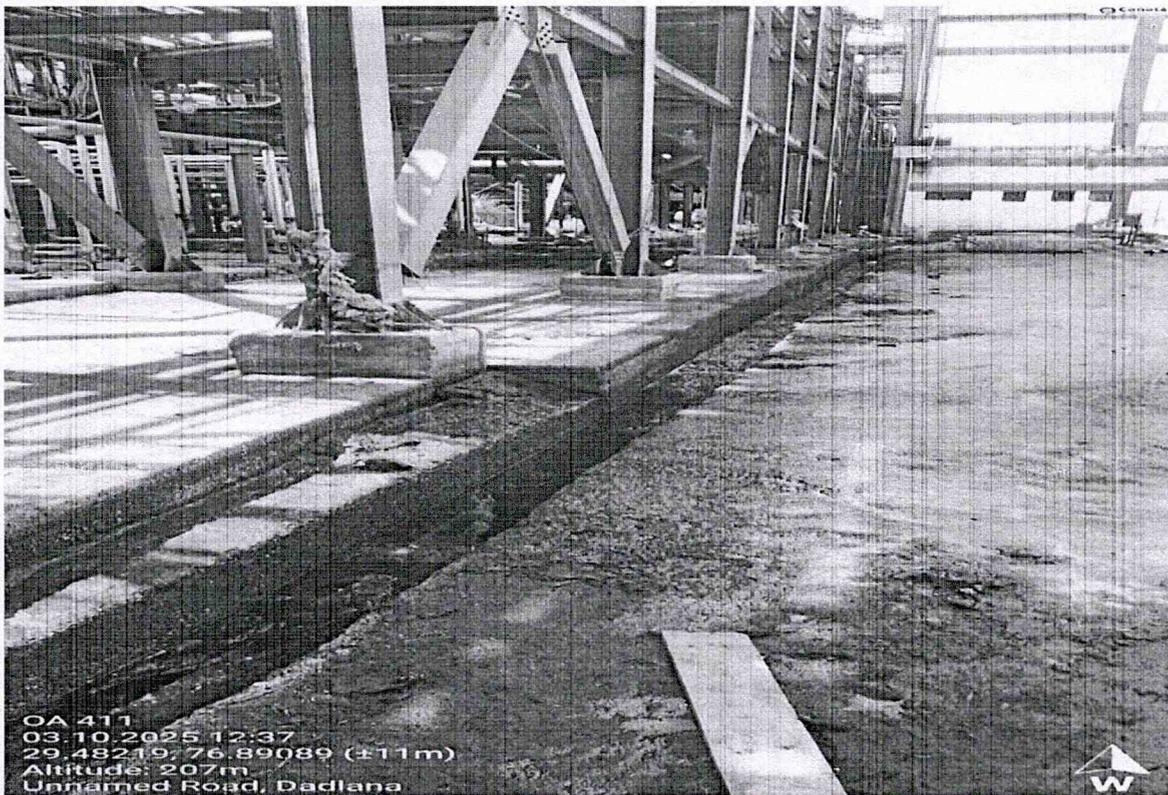
Photographs taken by the Joint Committee during site visit



Photograph 1



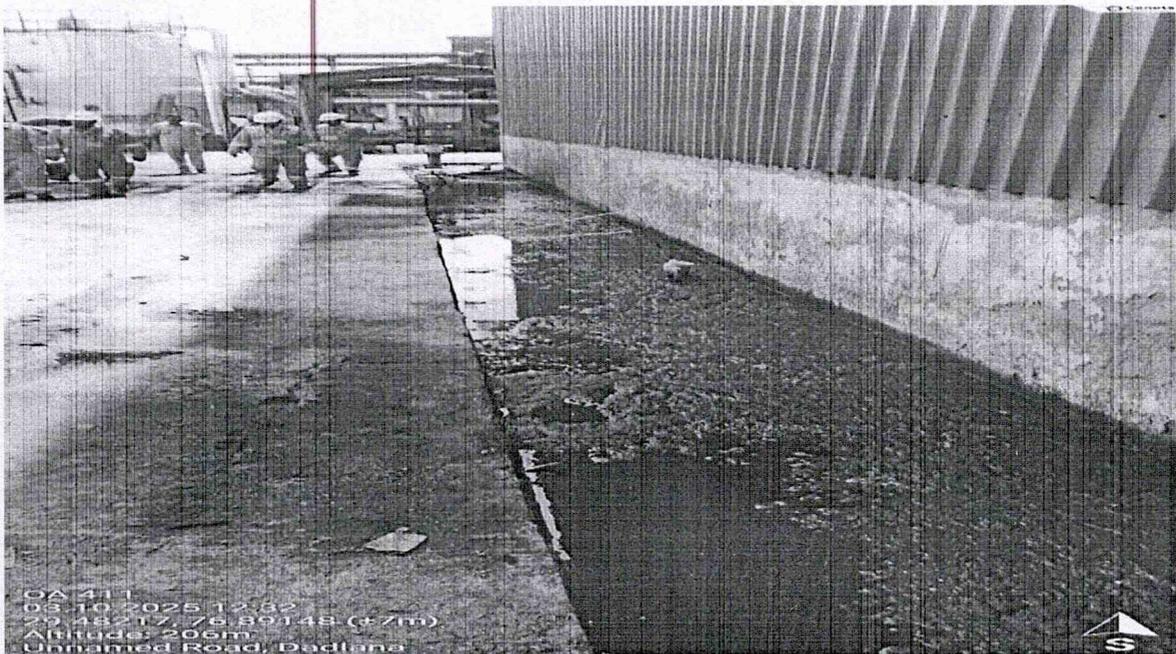
Photograph 2



Photograph 3



Photograph 4



Photograph 5



Photograph 6

सिंचाई एवं जल संसाधन विभाग, हरियाणा
कार्यालय:
कार्यकारी अभियन्ता,
पानीपत जल सेवाएं मण्डल,
गोहाना रोड, बिन्डोल, पानीपत
दूरभाष / CONTACT NO. - 01802650036,

हर बूंद संचयन परियोजना पानी



लो०नि०वि० / PWD

IRRIGATION & WR DEPARTMENT, HARYANA

OFFICE:
EXECUTIVE ENGINEER,
PANIPAT WATER SERVICES DIVISION,
GOHANA ROAD, BINJHOL, PANIPAT

ई-मेल / E-mail:- xen-panipat.irr@hry.gov.in

No.11668-69/7R

Dated:-26.12.2022

To

Sh. V. Srinivas,
Dy. General Manager (Project),
Panipat Refinery (IOCL)-132140.

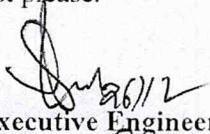
Sub: - Permission for discharging storm water (Rain Water) into Drain No. 2 (D-2).

Ref: Your office letter No. PR/2G/Irrigation/2022/03 dated 01.07.2022 & No. PR/2G/Irrigation/2022/01 dated 28.06.2022.

Please refer your above referred letters vide which the permission for discharging storm water of the area of 2G Ethanol Plant and Refinery premises in to Main Drain No. 2 is requested.

In this regard, it is intimated that as per your Plan, the falling/pouring point for discharging of storm water of 2G Ethanol Plant and Refinery premises will be at RD 27600/R and RD 33400/R of Main Drain No. 2 respectively. However, the area of 2G Ethanol Plant and Refinery premises are already covered under the catchment area of Main Drain No. 2 and hence, there is no need of separate permission for the same. But the falling/ pouring point area should be safe & sound against erosion and if any loss occurred, the same will be borne by IOCL and I&WRD will not responsible for the same.

This is for your information and further necessary action at the earliest please.


Executive Engineer

CC: - SDO/Panipat W/S Sub Division, Panipat for information & directed to look in to the matter for pouring/ falling point structure and it should be ensured that there should be no erosion during discharging the storm water.

Item No.11
No. 2

Court

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 411/2025

Indrajeet

Applicant

Versus

State of Haryana & Ors.

Respondents

Date of hearing: 06.10.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the applicant.

Respondents: Mr. Rahul Khurana, Advocate for respondents no. 1 to 3.
Ms. Tanupriya Gupta, Advocate for respondent no. 4.

ORDER

1. Interim report dated 04.10.2025 of the Joint Committee has been filed through e-filing portal seeking four weeks' time for filing the final report.
2. The Registry is directed to place the interim report on record.
3. Final report of the Joint Committee may be filed within four weeks.
4. Responses by the respondents may also be filed by 01.12.2025.
5. List on 07.01.2026 for further hearing.

Arun Kumar Tyagi, JM

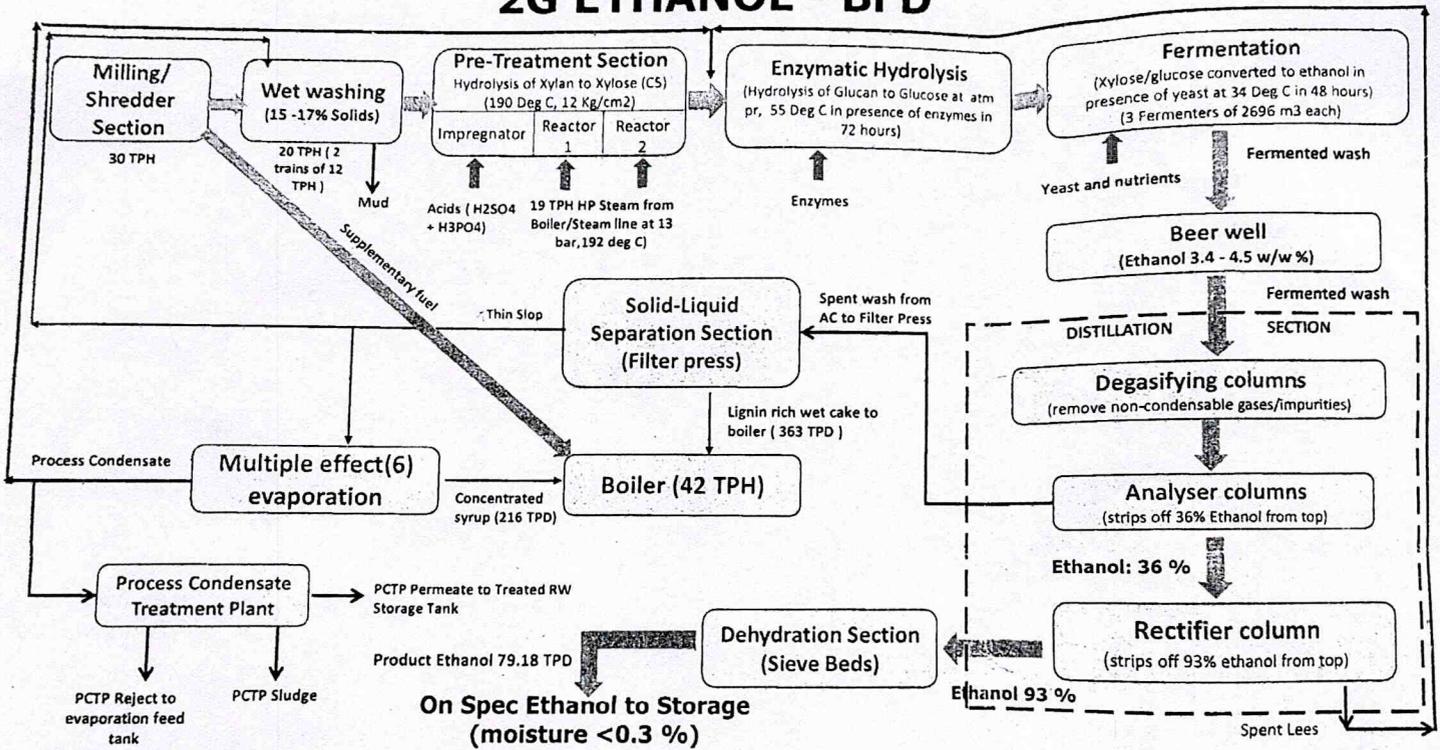
Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

October 06th, 2025 /AB

Annexure-2

2G ETHANOL - BFD



Handwritten notes:
PCTP
Wet washing
25.5m



F.No. IA-J-11011/43/2018- IA II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(IA-II Section)

By Speed Post/Online

Indira Paryavaran Bhawan
 Jorbagh Road, New Delhi - 3

Dated: 13th November, 2019

To

M/s Indian Oil Corporation Ltd
 Panipat Refinery & Petrochemical Complex
 Panipat (Haryana)

Email: phandab@indianoil.in

Sub: Installation of 100 KLPD Ligno-Cellulosic 2G Ethanol Plant at Baholi, Block Madlauda, Panipat Refinery Road, District Panipat (Haryana) by M/s Indian Oil Corporation Limited - Environmental Clearance - reg.

Sir,

This has reference to your proposal No.IA/HR/IND2/72123/2018 dated 25th July 2019, submitting the EIA/EMP report on the above subject matter.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for environmental clearance to the project for installation of 100 KLPD Ligno-Cellulosic 2G Ethanol Plant by M/s Indian Oil Corporation Limited in an area of 140200 sqm located at Baholi, Block Madlauda, Panipat Refinery Road, District Panipat (Haryana). The project also involves installation of 10 TPD 2G ethanol demo plant for R&D purpose.
3. Land area available for the project is 140200 sqm. Industry will develop greenbelt in an area of 46300 sqm (4.63 ha) covering 33% of total project area. The estimated project cost is Rs. 766 crores. Total capital cost earmarked towards environmental pollution control measures is Rs 35.07 crores and the recurring cost (O&M) will be about Rs. 1.87 crores per annum. The project will provide employment to 35 persons per shift directly.
4. There are no National Parks, Wildlife Sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, Wildlife Corridors etc. within 10 km distance from the project site.
5. Total fresh water requirement is estimated to be 109 cum/hr, proposed to be met from Munak Regulator on Western Yamuna Canal.

Effluent of 1000 cum/day will be treated in Effluent Treatment Plant. Treated water will be reused in the plant. There will be no discharge of treated/untreated waste water from the unit, and thus ensuring Zero Liquid Discharge.

Power requirement of 15000 kVA will be met through existing captive power plant. Unit will have two DG sets of 2000 KVA as standby during power failure. Stack (Height 30 m) will be provided as per CPCB norms to the proposed DG sets.

Unit will have 48 TPH steam generation capacity boiler with lignin rich cake and conc. syrup firing. Multi cyclone separator/bag filter with stack height of 80 m will be installed to control the particulate emissions within the statutory limits. Ash will be sent for co-processing to cement industry.

EC for M/s Indian Oil Corporation Ltd

Page 1 of 5

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6. The project/activity is covered under category A of item 5 (g) 'Distilleries' of the Schedule to the Environment Impact Assessment Notification, 2006 and requires appraisal at Central level by the sectoral EAC in the Ministry.

7. Standard Terms of Reference for the project was issued on 5th April, 2018. Public hearing for the project was conducted by the Haryana SPCB on 27th March, 2019.

8. The proposal was considered by the Expert Appraisal Committee (Industry-2) in its meetings held during 29-31 July, 2019 and 26-27 September, 2019 in the Ministry, wherein the project proponent and their accredited consultant M/s ABC Techno Labs India Private Limited presented the EIA/EMP report as per the ToR. The Committee found the EIA/EMP report complying with the ToR and recommended the project for grant of environmental clearance.

9. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate change hereby accords environmental clearance to the project for **Installation of 100 KLPD Ligno-Cellulosic 2G Ethanol Plant by M/s Indian Oil Corporation Limited at Baholi, Block Madlauda, Panipat Refinery Road, District Panipat (Haryana)**, under the provisions of the EIA Notification, 2006, subject to the compliance of terms and conditions as under:-

- (i) The project proponent shall install 10 TPD 2G ethanol demo plant for R&D purpose.
- (ii) Prior approval shall be obtained from the Petroleum & Explosives Safety Organization (PESO) for the site and layout plan submitted to this Ministry along with the proposal for EC. In case of any change therein post PESO approval, the proposal shall require fresh appraisal by the sectoral EAC.
- (iii) Necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, shall be obtained from the State Pollution Control Board as required.
- (iv) As already committed by the project proponent, Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises.
- (v) Sludge management plan shall be formulated and ensured.
- (vi) Ash management shall be ensured by utilizing for manufacturing bricks.
- (vii) Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to.
- (viii) To control source and the fugitive emissions, suitable pollution control devices shall be installed to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.
- (ix) Total fresh water requirement shall not exceed 109 cum/hr, proposed to be met from Munak Regulator on Western Yamuna Canal. Prior permission shall be obtained from the concerned regulatory authority.
- (x) Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm and the solvent transfer through pumps.
- (xi) Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.

- (xii) The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.
- (xiii) The company shall undertake waste minimization measures as below:-
 - (a) Metering and control of quantities of active ingredients to minimize waste.
 - (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
 - (c) Use of automated filling to minimize spillage.
 - (d) Use of Close Feed system into batch reactors.
 - (e) Venting equipment through vapour recovery system.
 - (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- (xiv) The green belt of 5-10 m width shall be developed in more than 33% of the total project area, mainly along the plant periphery, in downward wind direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department.
- (xv) All the commitments made regarding issues raised during the public hearing/consultation meeting shall be satisfactorily implemented.
- (xvi) At least 1% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared and submitted to the Ministry's Regional Office.
- (xvii) For the DG sets, emission limits and the stack height shall be in conformity with the extant regulations and the CPCB guidelines. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
- (xviii) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.
- (xix) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- (xx) There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products, and no parking to be allowed outside on public places.
- (xxi) Storage of raw materials shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
- (xxii) Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.

9.1 The grant of environmental clearance is further subject to compliance of other generic conditions as under:-

- (i) The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board (SPCB), State Government and/ or any other statutory authority.
- (ii) No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change. In case of

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deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

- (iii) The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one stations each is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.
- (iv) The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with.
- (v) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 and the Rules made thereunder.
- (vi) The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.
- (vii) Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
- (viii) The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing shall be implemented.
- (ix) The company shall undertake all measures for improving socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villagers, administration and other stake holders. Also eco-developmental measures shall be undertaken for overall improvement of the environment.
- (x) A separate Environmental Management Cell equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
- (xi) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- (xii) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
- (xiii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal office of CPCB and SPCB. A copy of

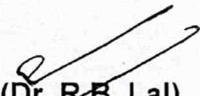
Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.

- (xiv) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional offices of MoEF&CC by e-mail.
- (xv) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at <http://moef.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional office of the Ministry.

10. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

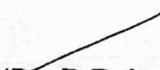
11. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. The above conditions will be enforced, *inter alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Water Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


(Dr. R.B. Lal)
Scientist E

Copy to: -

1. The Deputy DGF (C), MoEF&CC Regional Office (NZ), Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh - 30
2. The Secretary, Department of Environment, Government of Haryana, SCO 1-2-3, Sector 17 (D), 2nd Floor, Chandigarh
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula - 9 (Haryana)
5. The District Collector, District Panipat (Haryana)
6. Guard File/Monitoring File/Website/Record File


(Dr. R.B. Lal)
Scientist E



**HARYANA STATE POLLUTION CONTROL
BOARD**
SCO-55, Sec.25, HUDA, Panipat Ph. 0180-2672037
Email:- hspcbropr@gmail.com
Website: www.hrocmmms.nic.in E-Mail - hspcbho@gmail.com
Telephone No.: 0172-2577870-73



No. HSPCB/Consent/ : 313105620PITCTE5730036

Dated:10/01/2020

To.

M/s : 100 KLPD Ligno Ceelulosic 2G Ethanol Plant of Panipat Oil Refinery and
Petrochemical Complex ,IOCL
Village-Baholi Dist-Panipat 132140
PANIPAT
132140

Sub. : Grant of consent to Establish to M/s 100 KLPD Ligno Ceelulosic 2G Ethanol Plant of Panipat Oil Refinery and Petrochemical Complex ,IOCL

Please refer to your application no. 5730036 received on dated 2019-12-17 in regional office Panipat.

With reference to your above application for consent to establish, M/s 100 KLPD Ligno Ceelulosic 2G Ethanol Plant of Panipat Oil Refinery and Petrochemical Complex ,IOCL is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	10/01/2020 - 09/01/2025
Industry Type	Oil Refinery (mineral Oil or Petro Refineries)
Category	RED
Investment(In Lakh)	76600.0
Total Land Area (Sq. meter)	140200.0
Total Builtup Area (Sq. meter)	93900.0
Quantity of effluent	
1. Trade	1000.0 KL/Day
2. Domestic	20.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	Recycler after treatment
2. Trade	Recycle after treatment
Permissible Domestic Effluent Parameters	
1. BOD	30 mg/l
2. TSS	100 mg/l
3. COD	250 mg/l
4. O&G	10 mg/l

5. ph	5.59.0
Permissible Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. O&G	10 mg/l
5. pH	5.59.0
Number of stacks	2
Height of stack	
1. Boiler stacks 2 nos	80 meters
2. DG stack	3 meters above roof level
Permissible Emission parameters	
1. SPM	150 mg/m ³
Capacity of boiler	
1. Boiler I	42 Ton/hr
2. Boiler II	42 Ton/hr
Type of Furnace	
1. na	
Type of Fuel	
1. Diesel	0.1 KL/day
2. Rice Husk	240 Ton/day
3. Lignin Cake	500 TPD
4. Concentrated Syrup	210 TPD

Regional Officer, Panipat
Haryana State Pollution Control Board.

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 1002 KL/Day i.e 1000KL/Day for Trade Effluent, 0 KL/Day for Cooling, 2 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act,1981 as amended to-date-even before starting trial production

6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in a residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in a residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.

23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions

Other Conditions :

1. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Acts. 2. That the unit will comply with all the provisions of Hazardous Waste Rules and will ensure scientific disposal of Hazardous Waste. 3. That unit will comply with the conditions of Environment Clearance granted by MOEF & CC. 4. That unit will not discharge any effluent out side the premises and maintained ZLD. 5. That Unit will install Electromagnetic flow meters and PTZ camera on every source of water and treated effluent use as per CPCB guidelines for ZLD units. 6. That unit will connect the Flow meters and PTZ camera to the server of CPCB and HSPCB. 7. That unit will install online stack monitoring system on boiler stacks and connect it to the server of CPCB and HSPCB before commissioning. 8. That the unit will obtained Prior CTO before operating the plant. 9. That unit will comply with the directions of HSPCB/CPCB/NGT issued from time to time. 10. That this CTE is only for Khasra nos 44/1,2,3,4,6,7,8,9,10,11,12,13,14,15,16,17,18,19,20,21,22,23,24,25,,,,45//11,20,21 for which CLU has been submitted by unit. 11. The CTE so granted shall become invalid in case of violation of any of the above / any law of the land.

SANDEEP SINGH Digitally signed by SANDEEP SINGH
Date: 2020.01.10 19:41:12 +05'30'

*Regional Officer, Panipat
Haryana State Pollution Control Board.*

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HARYANA STATE POLLUTION CONTROL BOARD
SCO-55, Sec.25, HUDA, Panipat Ph. 0180-2672037
Email:- hspcbropr@gmail.com
E-mail: hspcb@hry.nic.in

No. HSPCB/Consent/ : 313105622PITCTO24423185
Dated:21/07/2022
To.

M/s :100 KLPD Ligno Cellulosic 2G Ethanol Plant Including 10 TPD 2G Ethanol Demo Plant of Panipat Oil Refinery and Petrochemical Complex IOCL
Village Baholi Panipat

Subject: Grant of consent to operate to M/s 100 KLPD Ligno Cellulosic 2G Ethanol Plant Including 10 TPD 2G Ethanol Demo Plant of Panipat Oil Refinery and Petrochemical Complex IOCL.

Please refer to your application no. 24423185 received on dated 2022-06-21 in regional office Panipat. With reference to your above application for consent to operate, M/s 100 KLPD Ligno Cellulosic 2G Ethanol Plant Including 10 TPD 2G Ethanol Demo Plant of Panipat Oil Refinery and Petrochemical Complex IOCL is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	31/07/2022 - 30/09/2026
Industry Type	Oil Refinery (mineral Oil or Petro Refineries)
Category	RED
Investment(In Lakh)	76600.0
Total Land Area(Sq. meter)	140200.0
Total Builtup Area(Sq. meter)	93900.0
Quantity of effluent	
1. Trade	1000.0 KL/Day
2. Domestic	10.0 KL/Day
Number of outlets	0.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	Recycle and Reuse after treatment in ETP & MEE
Domestic Effluent Parameters	
1. NA	mg/l
Trade Effluent Parameters	
1. BOD	30 mg/l
2. TSS	100 mg/l
3. pH	5.5-9.0
Number of stacks	1
Height of stack	

1. Common Stack of Boiler I and II	90 meters above ground
Emission parameters	
1. SPM up to 31.12.2022	150 mg/m ³
2. SPM after 31.12.2022	80 mg/m ³
Product Details	
1. Fuel Grade Ethanol	100 Kilo liters/Day
Capacity of boiler	
1. Boiler I	42 Ton/hr
2. Boiler II	42 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Rice Straw	195 MTD
2. Lignin Cake	364 MTD
3. Concentrated Lignin Syrup	218 MTD
Raw Material Details	
Rice Straw	426 Metric Tonnes/Day

HARYANA STATE

Regional Officer, Panipat

Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.

7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. That the First three months will be considered as Trial Period .
2. That the unit has shown 2350 KLD of Storm Water in case of heavy rain discharge in to Drain no.2 for which unit will obtain prior permission from Irrigation and Water Resource Department..
3. That the unit shall keep all the parameters within the prescribed limits and submitted the Analysis reports under Water and Air act with in 90 days .
4. That the Unit will run ETP / APCM regularly and maintained log books properly .
5. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act.
6. That unit will comply the standards notified under EP Act.
7. That the unit will not add any air polluting process/ machinery and also not add any process which increases the water pollution load.
8. That the unit will not discharge any treated/untreated effluent inside /outside the unit.
9. That the unit will comply with the CPCB/HSPCB/CAQM/NGT or any other authority/court directions from time to time.
10. CTO so granted shall become invalid in case of violation of any of the above / any law of the land.

*Regional Officer, Panipat
Haryana State Pollution Control Board.*

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Application no. :32568824

Industry id: 22PIT758358

Date: 07/02/2023



Haryana State Pollution Control Board
SCO-55, Sec.25, HUDA, Panipat Ph. 0180-2672037 Email:-
hspcbopr@gmail.com



No. :HWM/PIT/2023/32568824

DT: 07/02/2023

To

M/s 100 KLPD Ligno Cellulosic 2G Ethanol Plant Including 10 TPD 2G Ethanol Demo Plant of Panipat Oil Refinery and Petrochemical Complex IOCL
Village Baholi Panipat
Panipat

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016

- Reference of application:32568824 dated: 07/02/2023
- M L Dahriya of 100 KLPD Ligno Cellulosic 2G Ethanol Plant Including 10 TPD 2G Ethanol Demo Plant of Panipat Oil Refinery and Petrochemical Complex IOCL is hereby granted an authorization for generation, collection, storage, disposal on the premises situated at Village Baholi Panipat

Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Handling of Hazardous chemicals and wastes, Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	Authorised Recycler	250 T/Annum
2	Handling of Hazardous chemicals and wastes, Contaminated cotton rags or other cleaning materials	Authorised TSDF/Recycler/Incineration	50 T/Annum

- The authorization shall be valid for a period of 07/02/2023 to 30/09/2026
- The authorization is subject to the following general and specific conditions :-
 - 1.Unit will handover the hazardous waste to authorized TSDF/Recycler only. 2. That the unit will comply with all the provisions of Hazardous Waste Rules . 3. That unit will maintain record in Form III and submit annual return on form IV before 30th june of every year 4.That the Authorization so granted shall become invalid in case of violation of any of the above / any law of the land.

**Regional Officer Panipat
For Haryana State Pollution Control Board**

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.

KAMALJIT SINGH

Digitally signed by KAMALJIT SINGH
Date: 2023.02.07 16:07:54 +05'30'

Regional Officer Panipat

For Haryana State Pollution Control Board

Date	PCTP feed in (rain water+Process condensate+ETP reject)		RO Permeate(m3)			RO Reject(m3)			Total(m3)	
	m3/hr	Day total(m3)	M-shift	E-shift	N-shift	M-shift	E-shift	N-shift	RO Permeate	RO Reject
01-07-2025	40.00	960	265	255	270	55	55	60	790	170
02-07-2025	40.33	968	262	267	270	56	53	53	799	162
03-07-2025	40.17	964	255	265	265	57	65	62	785	184
04-07-2025	40.00	960	253	259	265	74	64	53	777	191
05-07-2025	40.00	960	259	252	254	69	67	65	765	201
06-07-2025	40.00	960	265	240	265	62	58	63	770	183
07-07-2025	39.83	956	257	265	226	72	76	63	748	211
08-07-2025	40.00	960	260	254	264	65	66	57	778	188
09-07-2025	40.33	968	255	259	268	70	62	60	782	192
10-07-2025	40.83	980	265	259	258	62	64	76	782	202
11-07-2025	40.50	972	253	259	248	69	76	69	760	214
12-07-2025	41.00	984	254	259	268	73	66	65	781	204
13-07-2025	41.33	992	253	251	255	76	72	76.3	759	224.3
14-07-2025	40.00	960	269	270	255	59	60	55	794	174
15-07-2025	40.00	960	257	266	260	61.1	56.4	68	783	185.5
16-07-2025	40.00	960	257	258	257	52	72	57	772	181
17-07-2025	40.17	964	255	258	259	69	64	64	772	197
18-07-2025	40.50	972	261	263	260	65	64	67.1	784	196.1
19-07-2025	40.00	960	260	280	270	49	59	48	810	156
20-07-2025	40.00	960	260	280	270	49	59	48	810	156
21-07-2025	40.00	960	270	260	280	46	56	56	810	158
22-07-2025	39.83	956	280	270	260	46	46	46	810	138
23-07-2025	0.00	0	0	0	0	0	0	0	0	0
24-07-2025	0.00	0	0	0	0	0	0	0	0	0
25-07-2025	0.00	0	0	0	0	0	0	0	0	0
26-07-2025	0.00	0	0	0	0	0	0	0	0	0
27-07-2025	0.00	0	0	0	0	0	0	0	0	0
28-07-2025	0.00	0	0	0	0	0	0	0	0	0
29-07-2025	44.33	1064	268	288	290	66.8	68	76	846	210.8
30-07-2025	44.67	1072	278	288	280	66	86	66	846	218
31-07-2025	42.00	1008	280	270	260	66	68	60	810	194

01-08-2025	41.33	992	280	260	270	60	60	60	810	180
02-08-2025	40.00	960	260	280	270	46	46	56	810	148
03-08-2025	42.33	1016	270	280	260	66	66	68	810	200
04-08-2025	42.00	1008	280	260	270	66	68	60	810	194
05-08-2025	40.17	964	260	270	280	46	60	56	810	162
06-08-2025	40.00	960	280	270	256	46	46	56	806	148
07-08-2025	41.33	992	260	280	270	60	60	60	810	180
08-08-2025	41.00	984	270	260	280	60	60	60	810	180
09-08-2025	41.00	984	280	270	260	60	60	60	810	180
10-08-2025	41.50	996	260	280	270	60	60	60	810	180
11-08-2025	41.50	996	260	270	280	60	60	60	810	180
12-08-2025	40.83	980	280	270	260	60	60	60	810	180
13-08-2025	41.02	984.4	260	280	270	60	60	60	810	180
14-08-2025	40.67	976	260	270	280	60	56	60	810	176
15-08-2025	41.33	992	280	260	270	60	60	56	810	176
16-08-2025	41.67	1000	260	270	280	60	60	60	810	180
17-08-2025	40.67	976	260	280	270	60	56	60	810	176
18-08-2025	41.50	996	270	260	270	60	66	60	800	186
19-08-2025	41.33	992	260	270	280	60	60	56	810	176
20-08-2025	40.00	960	260	265	267	60	45	70	792	175
21-08-2025	40.00	960	255	258	270	55	57	60	783	172
22-08-2025	40.33	968	270	260	260	60	56	70	790	186
23-08-2025	39.83	956	255	260	270	65	70	40	785	175
24-08-2025	40.17	964	255	270	265	65	40	65	790	170
25-08-2025	39.83	956	265	270	255	45	60	65	790	170
26-08-2025	39.83	956	260	265	270	55	60	56	795	171
27-08-2025	40.00	960	260	270	265	60	64	50	795	174
28-08-2025	40.00	960	255	270	265	55	60	55	790	170
29-08-2025	40.00	960	270	265	255	60	55	55	790	170
30-08-2025	40.00	960	265	255	260	45	75	55	780	175
31-08-2025	40.00	960	265	255	270	55	55	60	790	170

01-09-2025	40.00	960	250	254	264	65	76	57	768	198
02-09-2025	40.33	968	255	259	250	70	68	60	764	198
03-09-2025	40.83	980	265	259	265	62	64	60	789	186
04-09-2025	40.50	972	253	259	240	78	70	69	752	217
05-09-2025	41.00	984	254	259	268	75	66	65	781	206
06-09-2025	41.33	992	253	251	285	76	72	63	789	211
07-09-2025	40.67	976	265	255	258	65	55	76	778	196
08-09-2025	41.00	984	278	265	255	68	55	55	798	178
09-09-2025	41.00	984	255	265	278	55	55	68	798	178
10-09-2025	40.00	960	270	265	255	60	55	55	790	170
11-09-2025	40.33	968	265	268	255	58	68	58	788	184
12-09-2025	41.17	988	280	260	270	60	60	60	810	180
13-09-2025	41.17	988	270	260	280	60	60	60	810	180
14-09-2025	41.00	984	260	280	270	60	60	60	810	180
15-09-2025	39.83	956	280	258	257	56	56	56	795	168
16-09-2025	41.67	1000	270	280	260	60	60	60	810	180
17-09-2025	40.67	976	280	260	270	60	60	56	810	176
18-09-2025	40.67	976	260	280	270	56	56	56	810	168
19-09-2025	40.33	968	270	260	260	60	56	56	790	172
20-09-2025	39.67	952	280	260	270	46	56	36	810	138
21-09-2025	40.17	964	260	280	270	46	60	56	810	162
22-09-2025	40.08	962	270	260	280	48	46	49	810	143
23-09-2025	40.67	976	280	270	260	60	60	56	810	176
24-09-2025	40.50	972	280	260	270	60	46	60	810	166
25-09-2025	41.33	992	280	270	260	60	60	60	810	180
26-09-2025	39.83	956	260	280	270	46	56	46	810	148
27-09-2025	41.17	988	280	270	260	60	60	60	810	180
28-09-2025	40.67	976	280	260	270	56	56	56	810	168
29-09-2025	40.83	980	260	280	270	60	60	60	810	180
30-09-2025	41.00	984	270	280	260	60	56	56	810	172

सिंचाई एवं जल संसाधन विभाग, हरियाणा
कार्यालय:
कार्यकारी अभियन्ता,
पानीपत जल सेवाएं मण्डल,
गोहाना रोड, बिन्जोल, पानीपत
दूरभाष/ CONTACT NO. - 01802650036,

हर बूंद संचय हर क्षेत्र पानी
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लो०नि०वि० / PWD

IRRIGATION & WR DEPARTMENT, HARYANA
OFFICE:
EXECUTIVE ENGINEER,
PANIPAT WATER SERVICES DIVISION,
GOHANA ROAD, BINJHOL, PANIPAT
ई-मेल / E-mail:- xen-panipat.irr@hry.gov.in

No.11668-69/7R
To

Dated:-26.12.2022

Sh. V. Srinivas,
Dy. General Manager (Project),
Panipat Refinery (IOCL)-132140.

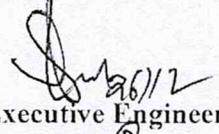
Sub: - Permission for discharging storm water (Rain Water) into Drain No. 2 (D-2).

Ref: Your office letter No. PR/2G/Irrigation/2022/03 dated 01.07.2022 & No. PR/2G/Irrigation/2022/01 dated 28.06.2022.

Please refer your above referred letters vide which the permission for discharging storm water of the area of 2G Ethanol Plant and Refinery premises in to Main Drain No. 2 is requested.

In this regard, it is intimated that as per your Plan, the falling/pouring point for discharging of storm water of 2G Ethanol Plant and Refinery premises will be at RD 27600/R and RD 33400/R of Main Drain No. 2 respectively. However, the area of 2G Ethanol Plant and Refinery premises are already covered under the catchment area of Main Drain No. 2 and hence, there is no need of separate permission for the same. But the falling/ pouring point area should be safe & sound against erosion and if any loss occurred, the same will be borne by IOCL and I&WRD will not responsible for the same.

This is for your information and further necessary action at the earliest please.


Executive Engineer

CC: - SDO/Panipat W/S Sub Division, Panipat for information & directed to look in to the matter for pouring/ falling point structure and it should be ensured that there should be no erosion during discharging the storm water.



locl

26.12.2025 10:31

29.48187, 76.89171 ($\pm 5m$)

Altitude: 206m

Near Panipat Marketing Complex, Ground Floor, Bholi,
Dadlana

